

CENTRAL ADMINISTRATIVE TRIBUNAL
LUCKNOW BENCH, LUCKNOW

INDEX SHEET

CAUSE TITLE TA 1549/87 OF

NAME OF THE PARTIES Harish Chandra Applicant

Versus

U O T. 808 Respondent

Part A.

Sl.No.	Description of documents	Page
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3	Judgment Covered	A9
4	Judgment Final order dt. 08-05-89	A10
5	Petition Petitioner	A11 to A15
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7	Power	A21 to A23
8		
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16		
17		
18		

CERTIFICATE

Certified that no further action is required taken and that the case is fit for consignment to the record room (decided)

Recheck
Dated 29.8.11

Counter Signed.....

Rajesh
Section Officer In charge

Sharma
Signature of the
Dealing Assistant

CENTRAL ADMINISTRATIVE TRIBUNAL
LUCKNOW BENCH

Harish Chandra

FORM OF INDEX

~~O.A./T.A./R.A./C.C.P./~~ No. 1549-1987

IP No. 1549/87

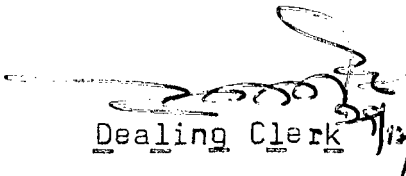
VS -
U.O. 2005

PART - I

1.	Index Papers	:- 01 to 03
2.	Order Sheet	:- 04 to 11
3.	Any other orders	:- NIL
4.	Judgement	:- 12
5.	S.L.P.	:- NIL


Dy. Registrar


Supervising Officer


Dealing Clerk

Note :- If any original document is on record - Details. NIL


Dealing Clerk

- 2 -
Annexure -B

CENTRAL ADMINISTRATIVE TRIBUNAL
Circuit Bench, Lucknow
Cp. Residency, Gandhi Bhawan, Lucknow

APPLICATION No. _____ of 19 _____

TRANSFER APPLICATION No. _____ of 19 _____

OLD WRIT PETITION No.: _____ of _____

CERTIFICATE

Certified that no further action is required to taken
and that the case is fit for consignment to the record room (decided).

Dated :

COUNTER SIGNED :

Signature of the
dealing Assistant

Section Officer/Court Officer

CIVIL
CRIMINAL

SIDE

GENERAL INDEX

(Chapter XLI, Rules 2, 9 and 15)

Nature and number of case undl 1942-84
Name of parties Hansa Chandra B. Union of India
Date of institution 11-4-84 Date of decision.....

File no.	Serial no. of paper	Description of paper	Number of sheets	Court-fee		Date of admission of paper to record	Condition of document	Remarks including date of destruction of paper, if any
				Number of stamps	Value			
1	2	3	4	5	6	7	8	9
					Rs. P.			
	1-	undl with affidavit and Annexure	10	-	10/-			
	2	Power	1-	-	5 00			
	3	Correspondence 274 (w) 1984.	1-	-	5 00			
	4	order sheet	1-	-	-			
	5	Back copy	1-	-	-			

I have this day of 198 , examined the record and compared the entries on this sheet with the papers on the record. I have made all necessary corrections and certify that the paper correspond with the general index, that they bear Court-fee stamps of the aggregate value of Rs. that all orders have been carried out, and that the record is complete and in order up to the date of the certificate.

Date.....

Munsarim

Clerk



Munsarim

PSUP—A. P. 3 Uch. Nyayalaya—13-4-83—(175)—1983—16,000 (E).

c 4-

A/4

MEMO:

expressed
 Jere Adhesive 10.00-00
 Total
 Correct but final Court fee report
 will be made on receipt of lower
 Court record.
 1-11-11-11
 Papers filed. Copy of P-1
 Should also be filed
 Single - Bases.

Last Dep Order Am 2221-12-83

Distl Goods
 Submits
 16.584
 16/3.

Mr DW Hester
 Mr LPA J

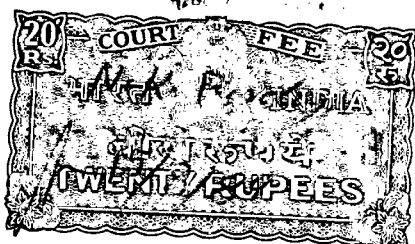
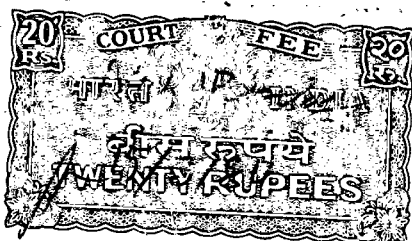
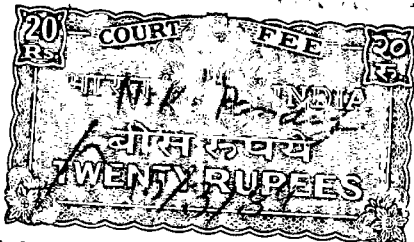
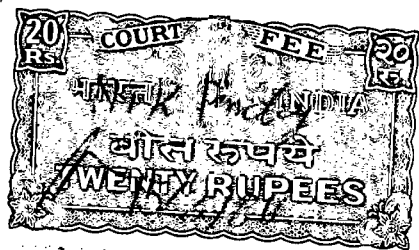
Put up tomorrow.

11-4-84
 11-4-84

Hans D. Hylle, Jr.
 Hans S. Hylle, Jr.

Admit. Notice on behalf
 of both the respondents has
 been accepted by Sri Thiruk
 Chandra. Fresh notice need not
 be issued.

12-4-1984
 S



IN THE HON'BLE HIGH COURT OF JUDICATURE AT ALLAHABAD

LUCKNOW BENCH, LUCKNOW.

Writ Petition No. 1942 of 1984

5428/1001
16/8/84

Harish Chandra aged about 40 years s/o Suraj
Lal r/o Village Pakri Jarwal Road District
Gonda.

-----Petitioner

Versus

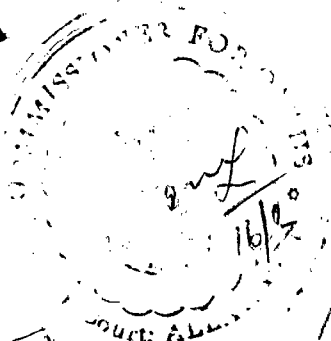
1. The Union of India.
2. The P.W.I. (III), N.E.Railway, Jarwal
Road, Gonda.

-----Opp.Parties

Writ Petition Under Article 226 of
the Constitution of India

The above named petitioner begs to state
as follows:-

- 1- That the petitioner was appointed as Class
IV employee and was directed to perform the duty
of Gang Man on 7th April 1968 since then the
petitioner was discharging his duties.



हरिश्चंद्र

10/1

Hon. D. W. J. J.

Hon. S. S. A. S.

Put up along
with a writ
petition.

John H. H.

11. 4. 84

Hon. D. W. J. J.

Hon. S. S. A. S.

Heard learned counsel for the parties.
The operation of the order dated 21-12-83 contained
in Annexure 2 is hereby suspended. Learned
counsel for the respondents pray for and is allowed
three weeks time to file counter affidavit serving
copy thereof outside the Court on learned
counsel for the petitioner, who may, if he so
chooses, file rejoinder affidavit within a further
period of one week next thereafter for further
orders before a learned single Judge.

John H. H.
12. 4. 1984.

Ja

3/21
1

In the Hon'ble High Court of Judicature at Allahabad
Lucknow Bench, Lucknow



Civil Misc. Application No. 42246 of 1984

In re:
Writ Petition No. 1942 of 1984

Harish ChandraPetitioner

Versus

The Union of India and othersOpp. Parties

APPLICATION FOR INTERIM RELIEF

That for the facts and reasons given in the writ petition and affidavit accompanying to the writ petition, it is most respectfully prayed that this Hon'ble Court may be pleased to stay the implementation of order contained in Annexure-2 passed by Opp. Party/no.2, during the pendency of the writ petition.

(N.K.PANDEY)
ADVOCATE

COUNSEL FOR THE PETITIONER

LUCKNOW DATED:

MARCH ,1984.

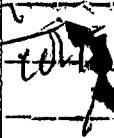
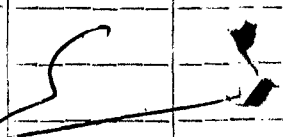
ORDER SHEET

IN THE HIGH COURT OF JUDICATURE AT ALLAHABAD

w.p. No. 1947 of 198 84.

vs.

Date	Note of progress of proceedings and routine orders	Dated of which case is adjourned
1	2	3
11-4-84.	Mem D.N. Jha, J Mem SS A, J Put up to morrow Sd. D.N. Jha Sd. SS A 11-4-84. CM-Ad No 4274 CD 84	
11-4-84.	Mem D.N. Jha, J Mem SS A, J Put up along with the w.p. Sd. D.N. Jha Sd. SS A 11-4-84.	
12-4-84.	Mem D.N. Jha, J Mem SS A, J Admit. Notice on behalf of both the respondents need not be issued Sd. D.N. Jha Sd. SS A 12-4-84.	

Date	Note of progress of proceedings and routine orders	Date to which case is adjourned	
1	2	3	
12.4.84.	Mem D.N. Jha? Mem SS A? Record learned Counsel — — — — before a learned single judge Sd/- D.N. Jha Sd/- SS A. 12.4.84.		
26.4.84.	Service Papers Plt 2 Notices received by Sri Unnik Chandra, Advocate May file proceed? yes Amr 80 85 June	14 28/5.	
	Can 4279/1/84	AK 	

- 8 -
Order Sheet.

T.A. 1549/87 A/H

D
H

Office Report

this is up no 1947/84 Transferred
from the High Court Jackson Beach Jackson

Notices were issued fixing 1.11.88
by Regd Post both the Parties -

Notices has not received back
after service.

Submitted
MS

1.11.88 sd
on the request of applicant -
put up on 12.1.89. if the case
is not transferred to Jackson



12.1.89 dyr

The applicant - has stated
that he has already moved
an application for transfer to circuit
court Jackson but it appears
that it has not been done other
to verify & search the application.
Transfer it circuit court Jackson
if the application is served fixing
23.3.89.


7/6/89



~~A~~

counsel for the applicant present.
The case is adjourned to
23-3-89 for filing reply.

D.R.

D.R

In A.N. Pandey Counsel for the applicant is present. No one is present for the reports. No reply filed. ~~Reply may be filed at 13-4-79.~~
But on 19-4-79 and the reply can be filed by the 5 date.

D.R 23/3

Hon' Mr. Justice K. Nath, V.C.
Hon' Mr. D.S. Misra, A.M.

19/4/89

The opposite parties in this case were represented by Shri Umesh Chandra, learned counsel in the High Court. It is not quite clear whether the opposite parties are aware of the transfer of this case, to this Circuit Bench? At Allahabad, appearance had been made by Shri A.K. Gaur, learned counsel on behalf of opposite parties. Re issue notices to the Opp.Parties, as well as to Shri A.K. Gaur and Shri Umesh Chandra, learned counsel for the respondents. List this case for orders on 8-5-1989.

✓
A.M.

V.C.

(sns)

J.M. Garrison
- 57-8)

OR - ~~Chandrashekhar, Adv.~~
~~Lawrence, Adv.~~
~~Walter, Adv.~~
~~Chandrashekhar, Adv.~~

5th Notice to A.K. Corns /
; Reg. Adv. issued f
in
2014

OR

Notice to Sri. Umesh
Choduro, Adv. and Sri Adv.
Law Adv. both for the
off. opp parties have been
issued through regd post on
20.4.89.

Case is submitted
for orders.

Ans
3/5

A/9 (4/5)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD

T. D.A. No. 1549 of 87(T) 1988(4)
~~T. D.A. No.~~

DATE OF DECISION 8/5/89

Harish Chandra Petitioner

Shri N.K. Pandey Advocate for the Petitioner(s)

Versus

Union of India & ors Respondents

A.K. Gaur Advocate for the Respondent(s)

CORAM :

The Hon'ble Mr. G.S. Sharma, J.M.

The Hon'ble Mr. K.J. Raman, A.M.

- ✓ 1. Whether Reporters of local papers may be allowed to see the Judgement ?
- ✓ 2. To be referred to the Reporter or not ?
- ✓ 3. Whether their Lordships wish to see the fair copy of the Judgement ?
- ✓ 4. Whether to be circulated to other Benches ?

Dinesh/

- 12 -

A/10
(7/6)

CENTRAL ADMINISTRATIVE TRIBUNAL
Circuit Bench at Lucknow

.....

Gandhi Bhawan, Lucknow

May 8, 1989

Registration No.T.A. No.1549 of 1987(T)

Harish Chandra Applicant

Vs.

Union of India & ors Respondents

Hon' Mr. G.S. Sharma, J.M.

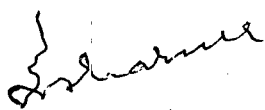
Hon' Mr. K.J. Raman, A.M.

(By Hon' Mr. G.S. Sharma, J.M.)

This is an original writ petition No.1947/84 transferred from High Court of Judicature at Allahabad Bench Lucknow, under section 29 of the Administrative Tribunals Act, No. XIII of 1985, to this Circuit Bench.

2. We heard the learned counsel for the parties. The learned counsel for the respondents files an application, supported by an affidavit stating that the suspension of the petitioner has been revoked, by the order dated 21-12-83, and he was also paid salary up to 15-1-1984. ^{It has been} He also stated in the affidavit that since then the petitioner is absconding from the office. The learned counsel for the petitioner wants time to verify this fact from the ^{Petitioner} ~~Department~~ ^{through the order that} that the suspension order has been revoked. In our opinion, the petitioner ^{as no other relief has been prayed} has now no grievance in this petition, and the petition has, thus, become infructuous, and the same is dismissed without any order as to costs.


MEMBER (A)


MEMBER (J)

(sns)

Lucknow,

MAY 8, 1989

made against the petitioner only for the reason that the petitioner refused to exceed to illegal request made by opp.party no.2.

7- That a perusal of Annexure-2 would indicate that neither any enquiry is contemplated against the petitioner nor any departmental enquiry is contemplated against the petitioner.

8- That it is also not clear from suspension order that the petitioner had been implicated in any criminal case.

8- That according to Section 1706 of Railway Establishment Code a suspension order can be passed if (a) the departmental enquiry is contemplated or (b) is pending or (c) any criminal case is pending in which an Officer is implicated or (d) delinquent Officer has remained in jail for more than 24 hours in connection with any crime.

9- That none of conditions stipulated above have been made against the petitioner and the suspension order has been passed only on account of illwill and malice.

10- That the suspension order passed by opp.party no.2 contained in annex-2 is illegal null and void and is being challenged amongst others on the following grounds:-

G R O U N D S

- 1- That the suspension order has been passed only on account of illwill and malice.
- 2- That neither any enquiry is contemplated against the petitioner nor is pending.
- 3- That the suspension order has been passed against the mandatory provision of Rule 1706 of Railway Establish Code.
- 11- That there is no other alternative remedy except to file this writ petition before this Hon'ble Court under Article 226 of the Constitution of India.
- 12- That the suspension order has not been given effect too so far.

Therefore it is most respectfully prayed that this Hon'ble Court may be pleased to:

A/15

A/12

-5-

- (a) to quash Annexure-2, the order passed by opp.party no.2 by i ssue of writ of certiorari.
- (b) to issue any other writ , order or direction which this Hon'ble Court may deem fit and proper in the circumstances of the case.
- (c) to ~~issue~~ award the cost of the writ petition.

हरीश चंद्र

N.K. Pandey
(N.K. PANDEY)

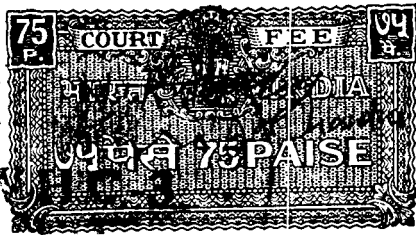
ADVOCATE

LUCKNOW DATED:

COUNSEL FOR THE PETITIONER

MARCH ,1984.

11/2/85



6 A/B
A
B

1984
AFFIDAVIT
70
HIGH COURT
ALLAHABAD

IN THE HON'BLE HIGH COURT OF JUDICATURE AT ALLAHABAD

LUGL.O. BENCH, LUGLONW

Writ Petition No. of 1984

Harish Chandra

-----Petitioner

V/S

Union of India and another

-----Opp. Parties

Affidavit

I, Harish Chandra aged about 40 years s/o
Sri Suraj Lal r/o Village Pakari Jarwal Road
District Gonda, do hereby solemnly affirm and
state on oath as under:-

1- That the deponent is the petitioner in the
above noted case and is fully conversant with
the facts of the case deposed to hereunder.

2- That the contents of paras 1 to 11 of the
accompanying writ petition are true to my
own knowledge.



हरिश् चंद्र
Deponent

I the above named deponent do hereby

10/3

Depočet

I identify the deponent who has signed
before me. *A*

Advocate

Solemnly affirm before me on 16/3/84
at 10¹⁰ a.m. / ~~p.m.~~ by Sri Harish Chandra
the deponent who is identified by Sri
A.S. Pandey, Advocate of this Court.

I have satisfied myself by examining the deponent who understands the contents of this affidavit which has been read over and explained by me.

(C. M. S. MASTAVA)
 OAHU, HAWAII
 No. 70/240
 Date 10/3/04

8
A
TS

इन दि अनरेबल हाई कोर्ट आफ जस्टिस एट इलाहाबाद

लक्ष्मण वेंच लक्ष्मण

हरिश्चन्द्र

पिटीशनर

वनाम

यूनियन आफ इन्डिया

आपों पार्टी

एनेक्चर नं - 1

थाना जी० आर० पी० गाण्डा

श्रीमान जी,

निवेदन है कि ए० पी० डब्लू आई टू टी में हरिश्चन्द्र वर्मा का टू टन्समर बटुवल से हो कर जव से आया तभी से शराब पीकर बराबर कोई न कोई कांड करता रहा आज दिनांक 17-2-84 को शराब पीकर हम को गाली दिये एवं जान से मार डालने की धमकीदिया एट कहा कि हमको ड्यूटी दिया जाये नहीं तो आप को टू टन्समर करवा लेना पड़ेगा ।

अति: श्रीमान जी से निवेदन है कि उक्ति कार्यावाही किया जाये ।

गवाह श्री मानारेथा ए० पी० डब्लू आई ०

श्री वीरन डालासी

गवाहों के बयान श्री मनारेथा ए० पी० डब्लू ० आई ० ने बयान दिया कि जव बटुवल से टू टन्समर होकर जाल राडे आया तब से हमारा नहीं करता है । हमारी टूली पर शराब पीकर नहीं आया । ड्यूटी के बाद कोन क्या करता है हम लोगे नहीं मालूम ।

वीरन यादव :- उपरोक्त बयान को वस्तीक दिया ।



9

A/16

इन दि आनरेबल हाई कोर्ट आप, जूरीचेयर एट इलाहाबाद

लहानऊ वेन्व लहानऊ

हरिश्चन्द्र ----- पिटीशनर

बनाम

यूनियन आप, इण्डिया ----- अगो पार्टी

छनेकर ना०-2

श्री हरिश्चन्द्र दासी मैम

दिनांक 21-12-83

जहालराडे

क्रिया:- ड्यूटी से विलम्बित

आपको सूचित किया जाता है कि जब से आप पट्टवल से स्थानान्तरण होकर जहालराडे आये है । तब से एक न एक काण्ड का शराब के न्को में कुछ न कुछ हरदस्त किया करते हो जो कि एक रेल कर्मचारी को नही करना चाहिये ।

दिनांक 18-12-83 को रात्री के समय शराब पीकर भवानी लौहार को जहालराडे प्लेटफार्म पर गाली दिया तथा मारने के लिये तैयार थे । लेकिन कुछ कर्मचारियों ने मारने से रोके दिया ।

जब रेल पथ निरीक्षक ने यह काण्ड भवानी लौहार द्वारा सुना तो आपको बगला धाक चुलाया और आपसे यह काण्ड पूछा तो आपने यह कहा कि हम न्को के हालत में थे मैं यह कुछ नहीं कह सकता कि रात्री में हमने क्या क्या कहा है । लेकिन आपने रेल पथ निरीक्षक द्वारा जहालराडे गलतियों का माफ़ी मांगा तथा यह भी कहा कि भविष्य में अब ऐसी गलती नहीं होगी जब कि कुछ ~~अवस्था~~ ~~हल~~ उस समय कुछ कर्मचारी तथा मैं जादू मौजूद था ।



॥२॥

दिनांक 20-12-83 को शराब पीकर रात्री में कुछ अपने कार्टर जा रहे थे तो राहते में रेल पथ निरीक्षण के जंक्शन के सामने उनको माली दिया कि श्रीवास्तव तुम जानो कि यदि हमारे साध्य की बदली होगी तो आपको रहना ज़ाबतारे में दुआर कर देगे यह शरणे से ऊपर भी लगाना यह भुमारिद नहीं है ज कि मैं तुमसे कभी रेल पथ निरीक्षण ज़ाबतारे के बारे में कुछ भी नहीं कहा है । तो भी इस प्रकार का कानू करते हो ।

अतः आपको छुट्टी से विनियमित किया जाता है

डा/

रेल पथ निरीक्षण ॥ तृतीय ॥
ज्वाबतारे

प्रतिनिधि :- रेल पथ निरीक्षण ज्वाबतारे के आचार्यक कार्यवाही के प्रोत्साहित ।

रेल पथ निरीक्षण ॥ तृतीय ॥
ज्वाबतारे ।

SS/andrey

andrey
14/3

For Govt. Use
V

1/2

1/10

In the Court of C. A. T. Alachida

NS/CCS

94

VAKALATNAMA

Before
in the Court of

Rego No 1549 487(7)

Harish chandra

Plaintiff
Defendant

Claimant
Appellant

Versus

Defendant
Plaintiff

Uo O. G. and others

Petitioner
Respondent

The President of India do hereby appoint and authorise Shri. A. K. G. A. U. R.

Advocate, 5, Tharun Hill Road, All d.

.....to appear, act, apply, plead in and prosecute the above described suit/appeal/proceeding on behalf of the Union of India to file and take back documents, to accept processes of the Court, to appoint and instruct Counsel, Advocate or Pleader, to withdraw and deposit moneys and generally to represent the Union of India in the above described suit/appeal/proceedings and to do all things incidental to such appearing, acting, applying, Pleading and prosecuting for the Union of India SUBJECT NEVERTHELESS to the condition that unless express authority in that behalf has previously been obtained from the appropriate Officer of the Government of India, the said Counsel/Advocate/pleader or any Counsel, Advocate or Pleader appointed by him shall not withdraw or withdraw from or abandon wholly or partly the suit/appeal/claim/defence/proceeding against all or any defendants/respondents/appellant/plaintiff/opposite parties or enter into any agreement, settlement, or compromise whereby the suit/appeal/proceeding is/are wholly or partly adjusted or refer all or any matter or matters arising or in dispute therein to arbitration PROVIDED THAT in exceptional circumstances when there is not sufficient time to consult such appropriate Officer of the Government of India and an omission to settle or compromise would be definitely prejudicial to the interest of the Government of India and said Pleader/Advocate or Counsel may enter into any agreement, settlement or compromise whereby the suit/appeal/proceeding is/are wholly or partly adjusted and in every such case the said Counsel/Advocate/Pleader shall record and communicate forthwith to the said officer the special reasons for entering into the agreement, settlement or compromise.

The President hereby agree to ratify all acts done by the aforesaid Shri.....

pursuance of this authority.

IN WITNESS WHEREOF these presents are duly executed for and on behalf of the President of India this the.....day of.....198 .

Dated198

Designation of the Executive Officer,

$\frac{A}{22}$ $\frac{A}{19}$

- 87 (Г)

वकालतनामा

प्रतिवादी

दावेदार

तिवादी

बनाम

अर्षीलार्थी

वादी

भारत संघ एंव अन्य

अर्जीदार

प्रत्यार्थी

भारत के राष्ट्रपति इसके द्वारा श्री

को उपर्युक्त वाद/अपील/कार्यवाही में भाक्त संघ की ओर से उपसंजात होने, कार्य करने, आवेदन करने, अभिवचन करने और आगे कार्यवाही करने के लिए दस्तावेज दाखिल करने और वापस लेने, न्यायालय की आदेशिका स्वीकार करने, काउन्सेल, अधिवक्ता या प्लीडर नियुक्त करने और उन्हें अनुदेश देने, रुपया वापस लेने और उसका निक्षेप करने तथा उपर्युक्त ~~वाद~~/अपील/कार्यवाही में भारत सरकार का साधारण प्रतिनिधित्व करने और भारत संघ के लिए इस प्रकार उपसंजात होने, कार्य करने, आवेदन करने, अभिवचन करने और आगे कार्यवाही करने की अनुषांगिक सभी बात करने के लिए नियुक्त और प्राधिकृत करते हैं। किन्तु यह इस शर्त के अधीन रहते हुए होगा कि जब तक भारत सरकार के समुचित प्राधिकारी से उस निमित्त पहले ही स्पष्ट प्राधिकार प्राप्त नहीं कर लिया गया है, तब तक उक्त काउन्सेल/अधिवक्ता/प्लीडर या उसके द्वारा नियुक्त काउन्सेल/अधिवक्ता/प्लीडर सभी या किसी प्रतिवादी/प्रत्यासी/अपीलार्थी/वादी/विरोधी पक्षकार के विरुद्ध उस वाद/अपील/दावा/प्रतिरक्ष/कार्यवाही को पूर्णतः या भागतः न तो वापस लेगा, न उसका अधित्यजन करेगा, न ऐसा कोई करार करेगा या समझौता करेगा जिसके द्वारा वाद/अपील/कार्यवाही पूर्णतः परन्तु आपवादिक परिस्थितियों में जब भारत सरकार के समुचित प्राधिकारी से परामर्श करने के लिए पर्याप्त समय नहीं है और वाद में समझौता करने में लोप करना निश्चित रूप से भारत सरकार के हित के प्रतिकूल होगा तो उक्त प्लीडर/अधिवक्ता/काउन्सेल ऐसा कोई करार या समझौता कर सकेगा जिसके द्वारा उक्त वाद/अपील/कार्यवाही पूर्णतः या भागतः समायोजित हो जाय और ऐसे प्रत्येक मामले में काउन्सेल/अधिवक्ता/प्लीडर कसर या समझौता करने के विशेष कारण बताते हुए उक्त अधिकारी को तत्काल संसूचित करेगा।

राष्ट्रपति इस प्राधिकार के अनुक्रम में श्री

इलाहाबाद २००० वर्षों में आधुनिकता

द्वारा किए गए सभी कार्यों का अनुसमर्थन करने को सहमत हूँ।

इसके साक्ष्यस्वरूप भ्रातृ के राष्ट्रपति के लिए और उनकी और से इस विलेख को आज तारीख.....को सम्यक् रूप से निष्पादित किया जाता है ।

तारीख..... 19

निष्पादन करने वाले अधिकारी का पदनाम

In the Hon'ble High Court of Judicature
at Allahabad Lucknow and Faizabad

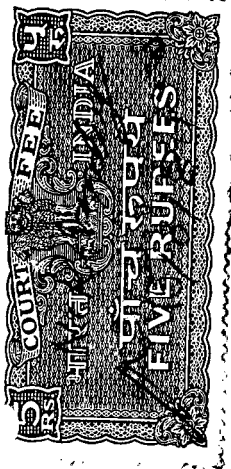
ब अदालत श्रीमान

महोदय

वादी (मुद्दे)
प्रतिवादी (मुद्दे)

का

वकालतनामा



18/2/1973

Harish Chandra

वादी (मुद्दे)

बनाम

Union of India

प्रतिवादी (मुद्दे)

नं० मुकद्दमा सन् १६ पेशी की ता० १६ ई०

ऊपर लिखे मुकद्दमा में अपनी ओर से

श्री

N. K. Pandey

एडवोकेट

महोदय

R. S. Pandey

वकील

को अपना वकील नियुक्त करके प्रतिज्ञा (इकरार) करता हूँ और लिखे देता हूँ इस मुकद्दमा में वकील महोदय स्वयं अथवा अन्य वकील द्वारा जो कुछ पैरवी व जवाबदेही व प्रश्नोत्तर करें या अन्य कोई कागज दाखिल करें या लौटावें या हमारी ओर से डिग्री जारी करावें और रुपया वसूल करें या सुलहनामा या इकबाल दावा तथा अपील व निगसनी हमारी ओर से हमारे या अपने हस्ताक्षर से दाखिल करें और तसदीक करें या मुकद्दमा उठावें या कोई रुपया जमा करें या हमारी या विपक्ष (फरीवसानी) का दाखिल किया रुपया अपने या हमारे हस्ताक्षर-युक्त (दस्तखती) रसीद से लेवें या पंच नियुक्त करे - वकील महोदय द्वारा की गई वह कार्यवाही हमको सर्वथा स्वीकार है और होगी मैं यह भी स्वीकार करता हूँ कि मैं हर पेशी स्वयं या किसी अपने पैरोकार को भेजता रहूंगा अगर मुकद्दमा अदम पैरवी में एक तरफा मेरे खिलाफ फैसला हो जाता है उसकी जिम्मेदारी मेरी वकील पर न होगी। इसलिए यह वकालतनामा लिख दिया कि प्रमाण रहे और समय पर काम आवे।

हस्ताक्षर

18/2/73

साक्षी (गवाह)

साक्षी (गवाह)

दिनांक

महीना

Accepted
R. S. Pandey